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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

T.P. No. 82-A/2016 & 82-B/2016
With T.P No. 82/397-398/NCLT/AHM/2016 (New)
M.A. No. 126/2015 & C.A. No. 111/2015
With C.P. No. 71/397-398/CLB/MB/2014 (Old)


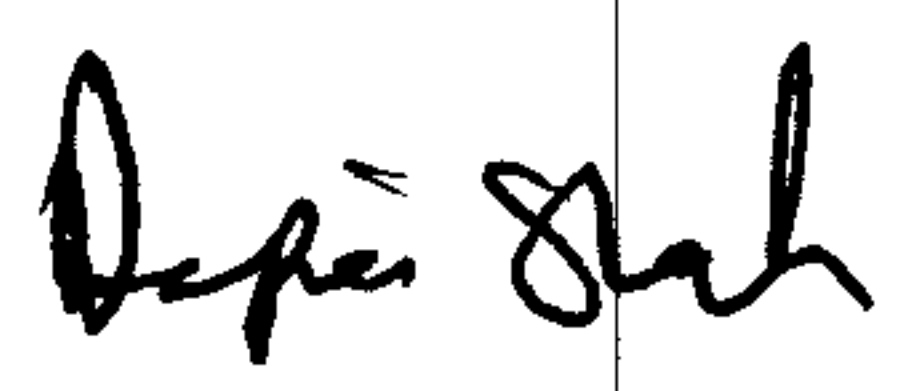
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018**

Name of the Company: Kamal R. Sharma & Ors.
V/s.
Gujarat Liqui Pharmacaps Pvt. Ltd. & Ors

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Pranjal Buch to Singhi & Co.	Advocate	Respondent No. 1 to 5	
2.	DIPEN C SHAH	ADVOCATE and all Petitioners	FOR APPLICANTS	

ORDER

Learned Advocate Mr. Dipen Shah present for Petitioners. Learned Advocate Mr. Pranjal Buch i/b Learned Advocate Mr. Sandeep Singhi present for Respondents No. 1 to 5.

MA 136/2015 in an application filed by Smt. Durgadevi Omprakash Sharma to bring LR's of petitioner no. 8 on record.

It is represented by learned Counsel for petitioner no. 3 that the applicant in MA 136/2015 is no more and not pressed the MA 136/2015.

In previous order sheets the application no. 136/2015 is noted as 126/2015 in advertently and therefore it should be read as 136/2015.

Hence, MA 136/2015 is disposed of as infructuous.

CA 111/2015 is filed by Smt. Parmeshwari Devi Dwarka Prasad Sharma seeking her to implead as LR of petitioner no. 7 on the ground that she is the widow of petitioner no. 7.

Reply filed in CA 111/2015.

Heard arguments of learned Counsel for Applicant and learned Counsel for Respondents.

It is represented that petitioner no. 7 is represented by petitioner no. 1 by GPA. In view of death of petitioner no. 7 petitioner no. 1 as GPA holder has no locus standie to represent petitioner no. 7. It is stated that applicant is widow of petitioner no. 7. There are sufficient grounds to condone the delay.

Application CA111/2015 is allowed permitting the applicant to come on record as LR of petitioner no. 7.

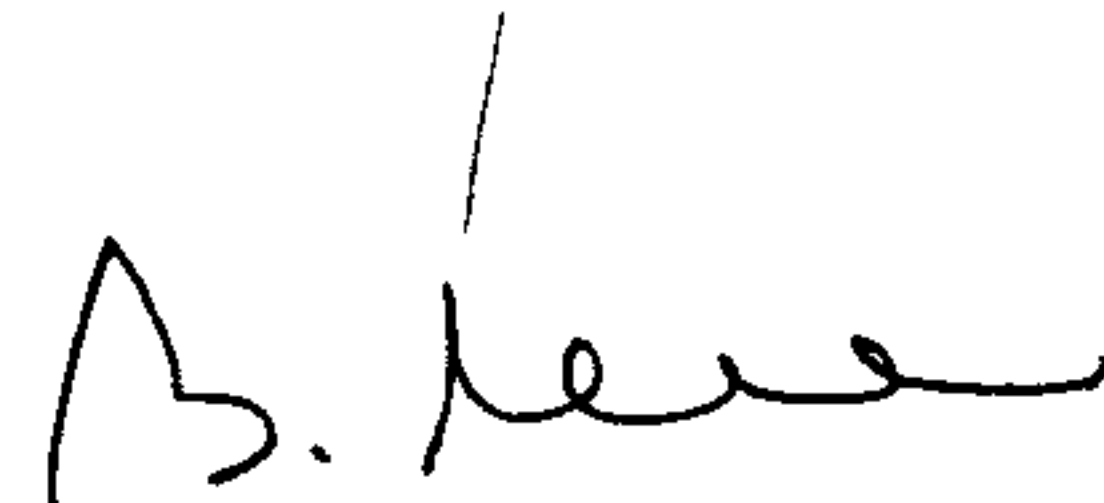
Necessary amendments in respect of LRs of petitioner no. 7 and 8 may be carried out.

List the main petition on 23.02.2018 for final hearing.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 15th day of January, 2018.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL